<u>COURT – I</u>

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

<u>APPEAL NO. 242 OF 2017 & IA NO.366 OF 2018</u> <u>& IA NO. 427 OF 2018</u>

Dated: 3rd April, 2018

Present: Hon'ble Mr. I. J. Kapoor, Technical Member Hon'ble Mr. Justice N. K. Patil, Judicial Member

In the matter of : Indian Wind Power Associatio Vs. Punjab State Electricity Regula Ors.	•	•
Counsel for the Appellant(s)	:	Mr. Kabir Singh
Counsel for the Respondent(s)	:	Mr. Anand K. Ganesan for R-2 Mr. Aditya Grover Mr. Tarvinder Singh for R-3

<u>ORDER</u>

IA NOs. 366 & 427 OF 2018 (Appln. for condonation of delay in filing reply)

In these applications, the applicants/respondents have prayed that delay in filing replies may be condoned.

We have heard learned counsel for the applicants and perused the explanation offered for the delay in filing replies. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay in filing replies is condoned and replies are taken on record. Applications are disposed of.

APPEAL NO. 242 OF 2017

Learned counsel for the appellant seeks two weeks time to file rejoinder. He may file the same on or before 19.04.2018 after serving copy on the other side.

List the matter on <u>15.05.2018.</u>

(Justice N. K. Patil) Judicial Member (I.J. Kapoor) Technical Member

ts/mk